

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3515/2017

New Delhi, this the 06th day of October, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Navin Tandon, Member (A)**

Hemlata, Aged-28 years,
W/o Shri Gajender Singh Yadav
R/o RZF/770/8A, Gali no.12
Rajnagar – II, Palam Colony,
New Delhi-110077 ... Applicant

(By Advocate : Shri Ajesh Luthra,)

Versus

1. Govt. of NCT of Delhi through
The Chief Secretary,
5th Floor, Delhi Sachivalaya,
New Delhi.
2. Delhi Subordinate Services Selection Board,
Through its Chairman,
Government of NCT of Delhi,
FC-18, Institutional Area, Karkardooma,
Delhi-110 092.
3. Directorate of Education,
Through its Director,
(GNCT of Delhi),
Old Secretariat, Delhi-54. ... Respondents

ORDER (ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

Learned counsel for the applicant states that the similar issue was involved in O.A No. 3424/2016 and this Tribunal has disposed of the O.A at the admission stage itself and he prays that this matter can also be disposed of with the same direction.

2. We have seen the order in O.A No. 3424/2016 and found that the issue is same and identical, even the corrigendum is also same. Accordingly, this O.A is also disposed of with the same direction to the respondents to take a decision in view of the corrigendum No. DE.3(15)DR/E-III/Elective/2017/4371 dated 05.07.2017 passed by the Assistant Director of Education, within a period of four weeks from the date of receipt of a certified copy of this order.

3. Accordingly, the O.A is disposed of at the admission stage itself. However, the applicant is at liberty to agitate the same if any, arises in future.

(Mr. Navin Tandon)
Member (A)

(Jasmine Ahmed)
Member (J)

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